

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GULE STAN BLDG. NO. 6, Prescot Rd., 4th Floor.,

Mumbai - 400 001.

ORIGINAL APPLICATION NO. 75/96.

DATED 10th DAY OF SEPTEMBER, 1996.

CORAM : Hon'ble Shri P.P. Srivastava, Member (A).

**Smt. Laxmibhai Waman Ahire
By Advocate Shri S.S. Karkera for
Shri M.S. Karnik.**

... Applicant.

v/s.

**Union of India,
through the Secretary,
Rail Bhavan,
Ministry of Railways,
New Delhi.**

**Secretary,
Ministry of Pension & Public
Grievances, and Dept. of Pension,
New Delhi - 110 001.**

**Divisional Superintendent
(Senior), DEOs Office,
Central Railway,
Bombay V.T.**

**General Manager,
Central Railway,
Bombay - V.T.**

... Respondents.

By Advocate Shri S.C. Bhawan.

I O R D E R I

I Per Shri P. P. Srivastava I

**None for the Applicant. Adjourned to 3/10/96 for Admission
hearing.**

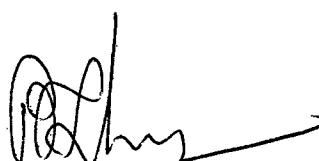
After passing the order for adjournment to 3/10/96, Shri Karkera appeared for Shri Karnik. He submits that the OA can be disposed of as the respondents administration has handed over the ~~xxxxxx~~ application for ex-gratia payment to the applicant which the Counsel for the applicant submits would be

filled by the applicant within next three weeks. The learned advocate Shri S.C.Dhawan appeared on behalf of respondents and stated that the case mentioned in OA is for Family Pension and that the applicant is not entitled to Family Pension.

Counsel for applicant agrees that he will not raise any question for the Pension or Family Pension. He agrees to approach the administration for ex-gratia pension separately.

In view of the above, the respondents should consider the application for ex-gratia payment according to the rules within 2 months after the date of receipt of application.

The OA is disposed of with the above observations.


(P. P. SRIVASTAVA)
MEMBER (A)

abp.